

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Dated : 8<sup>th</sup> August, 2012**

**Appeal No. 184 of 2011**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Delhi Transco Limited** **...Appellant (s)**

**Versus**

**Delhi Electricity Regulatory Commission & Ors.** **...Respondent(s)**

**Counsel for the Appellant (s):** **Mr. M.G. Ramachandan**  
**Ms. Swapna Seshadri**

**Counsel for the Respondent(s)** **Mr. R.K. Mehta, Mr. David**  
**Mr. Antaryami Upadhyay for R.1**  
**Ms. Sugandha Somani for**  
**R.2 & 3**  
**Mr. Sakya Chaudhuri &**  
**Ms. Anusha Nagarajan for R.4**

**ORDER**

The learned counsel for the Appellant has already finished his arguments and also filed his Written Submissions.

Now the learned counsel for the Commission seeks some time to make reply arguments and also to file the Written Submissions, if any, after serving copy on the other side.

Post the matter for further submissions on **11.09.2012.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**

**ts/mk**